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il.No	Judgeship	Name of the Court	Offences u/s	pending since	1) Date of Submission of c/s 2) Whether c/s submitted under all accused 3) Whether accused is absconding 4) Steps taken for securing arrest of the absconding accused 5) Whether trial separated	Whether accused is in custody? If yes, since how long	Number of witnesses cited in c/s		examine the	Witnesses present but not examined, reasons thereof		Current status of the case
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il. No.	Judgeship	Name of the Court	of Explosive	pending since	Stage 1) Date of Submission of c/s 2) Whether c/s submitted under all accused 3) Whether accused is absconding 4) Steps taken for securing arrest of the absconding accused 5) Whether trial separated	Whether accused is in custody? If yes, since how long	Number of witnesses	witnesses	f Efforts put to examine the witnessess	Witnesses present but not examined, reasons thereof	Reason for delay in conclusion of Trial	Current status of the case
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Si.No	Judgeship	Name of the Court		pending	Date of Submission of c/s Whether c/s submitted under all accused Whether accused is absconding Subsconding Subsconding Subsconding Subsconding Subsconding Subsconding Subsconding	Whether accused is in custody? If yes, since how long	witnesses	witnesses	examine the	Witnesses present but not examined, reasons thereof	Reason for delay in conclusion of Trial	Current status of the case
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